

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 254

TO BE ANSWERED ON THE 19TH NOVEMBER, 2019/ KARTIKA 28, 1941 (SAKA)

ILLEGAL BANGLADESHI MIGRANTS

254. SHRI THOMAS CHAZHIKADAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any reports indicating the heightened presence of illegal migrants from Bangladesh in Kerala;

(b) if so, the details thereof;

(c) whether the Government has received intelligence inputs in this regard;

(d) whether the State Government of Kerala has requested for any assistance to find these illegal migrants; and

(e) if so, the response of the Government thereto?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)

(a) to (c): Illegal immigrants enter into the country without valid travel documents in a clandestine and surreptitious manner. Detection, detention and deportation of such illegally staying foreign nationals, including Bangladeshi nationals, is an ongoing process. Central Government is vested with powers to detain a foreign national staying illegally in the country under section 3 (2) (e) of The Foreigners Act, 1946 and to deport such a foreign national under Section 3(2)(c) of The Foreigners Act, 1946. These powers to

detain and deport illegally staying foreign nationals have also been entrusted under Article 258(1) of the Constitution of India to the State Governments including that of Kerala.

(d) to (e) : - As per information available, no such request has been received from the Government of Kerala.
